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up the cost All these have led to a stage where some of the projects had to suffer tor want of finance

All these things have got to be very care fully considered and analysed which has not been done

DR BHAI MAHAVIR That means you admit that our planning is not realistic and it is like building cistles in the air

Non-submission of returns of election expenses

*654 SHRI SHYAMLAL GUPIA Will the Minister of LAW, JUSIICE AND COMPANY ATTAIRS be pleased to state

- i) the number of candidates (Partywise) who contested the list general elections for Lok Sabha and have not so far submitted returns of their election expenses and
- (b) the action taken by Government against such candidates?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY ATTAIRS (SHRI NITI RAJ SINGH CHAUDHURY) (a) One candidate each of the Indian National Congress (O), CPI Bharatiya Jana Sangh, PSP Vishal Haryana Party Forward Block of India and Muslim Majlis, and two each from CPM Bhartiya Kranti Dal and Republican Party of India and 76 Independents that is 89 in all who contested the last General Elections to the Lok Sabha have not lodged the account of their election expenses within the time and in the man ner required by law

(b) Out of the 89 candidates 53 candidates have been disqualified under section 10A of the Representation of the People Act, 1951 and action against 35 candidates is pending as further opportunities have been given to them to lodge their accounts. One candidate has died

SHRI SHYAMIAL GUPTA There is no mention of any Ruling Congress candidate not complying with the election rules I presume there was none

MR CHAIRMAN When the names are not there in any there is none. Why

do you go on repeating it and unnecessarily taking the time of the House?

SHRI SHYAMIAI GUPTA I have no supplementary

श्री राम सहाय क्या मै मत्री महोदय से यह जान सक्गा कि जिन लोगों ने एलेक्शन एक्सपेसेज के रिटर्न्स गलन दिये उनको किसी एक कैटेगरी में निकाल कर के क्या किसी दूसरी कैटेगरी में ले जान का विचार था। अगर ऐसा विचार था, तो उसके बारे म क्या कार्यवाही की गई।

श्री नीतिराज सिंह चोधरीः में समझता हू कि जो यह मामला ज्वाइट कमेटी के सामनं था उसके बारे में माननीय सदस्य का इशारा है। ज्वाइट कमेटी ने इस बात पर विचार किया था और ज्वाइट कमेटी ने इस के लिए एक स्पेशल सबकमेटी भी बनाई थी। उस सबकमेटी में विचार कर के जो उसने सिफारिश की है उसके अनुसार यह हिसाब देने के मामले में कोई परिवर्तन की उनकी राय नहीं है। ज्वाइट कमेटी की ऐसी राय है कि इसमें जो पद्वति अभी है वही रहनी चाहिये और उसमें कोई परिवर्तन नहीं होना चाहिये।

SHRI LOKANATH MISRA In view of the Election Commission's public state ments that there is hardly a case where the election returns submitted by candidates, whether defeated or successful candidates are truthful statements, does the Government feel that there is any necessity tot submitting these returns which are in all cases according to the Flection Commission fictitious?

SHRI NITI RAJ SINGH CHAUDHURY
That is one side of the case. The other
relates to the maintenance of provision
dealing with submission of election returns.
They have very cogent reasons to support
that All these were considered by the
Loint Committee considering election law

and it had appointed a sub-committee. And, Sir, that sub-committee had recommended that the present provision should continue and the Joint Committee has accepted that recommendation.

MR CHAIRMAN Next question

U.P. Flectricity Board Stores

*655. SHRI M. K. MOHTA Will the Minister of IRRIGATION AND POWER be pleased to state.

- (a) whether Government are aware that stores worth Rs 3 to 4 crores with the U.P. Electricity Board have been found obsolete
- (b) whether Government have made any inquiry into the circumstances leading to the purchase of such stores and allowing them to become obsolete; and
- (c) if so, the results of the inquiry and the action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA):
(a) to (c) A Statement is laid on the Table of the House

Statement

(a) to (c) It is understood from the U.P. State Electricity Board that the annual stock verification in March, 1972 and subsequent additions of unserviceable goods during 1972-73 have indicated total disposal material worth Rs. 3.62 crores in their stores. The major proportion of this worth about Rs. 3.2 crores is copper conductors released after replacement of copper wires by ACSR conductors in view of the frequent thefts of copper wires. All the unserviceable goods are being disposed of and sale orders for disposal of most of the stores are already issued.

In view of the above, no inquiry has been considered necessary by the U.P. State I lectricity Board.

SHRI M. K MOHTA: Sir, the logic behind what is stated in the last para in the statement, that is, that "in view of the above no inquiry has been considered

necessary by the U.P. State Electricity Board", is not quite clear. Sir, the Chairman of the UP State Electricity Board himself says that stores worth four crores of rupees—he has said this in a public statement-are obsolete and out of date. Is it not necessary for the Government to institute an inquiry and find out exactly those stores were purchased in the first place and when they were purchased why no due care was taken to foresec the requirements of the Electricity Board and to see that such stores were not purchased which would become obsolete in a short time? And, Sir, when they purchased them, how long did they take to declare them obsolete? What was time-lag? These are all the pertinent questions which must be made the subject-matter of the inquiry? Therefore, I would like to know what the reasons are for Government for not instituting an inquiry into this matter

DR K. L. RAO. Sir, the material that has how become surplus or unserviceable is the copper, copper wires, worth about Rs. 3.2 crores or so. This is purely on account of copper. What they have done is that they were using copper conductors before. But they were being stolen by the people and then they replaced the copper wires with aluminium conductors with the result that this copper material has been put in the stores and this is the one which is the main item. It is not a question of the copper becoming obsolete, but it is a question of trying to sell it. If we then come to the question of its cost and other things, this was purchased many years ago and it the time of the purchase the price was low and now the price is much higher and this is going to bring really profits to the board that is to say, the copper is going to bring profits. The other things are steel scraps and drums for the transformer oil and so on But the mun bulk of it is pure copper that was being used for conductors and what they are going to do is that they are going to dispose of it through bidding and then give it to the highest bidder.

MR CHAIRMAN: Yes, Mr Mohta, your next question.

SHRI M. K MOHTA: Sir, in the main question of mine I have asked what the